

been mounting from year to year and if so, the amount in arrears as on the 31st March, 1967 (Circle-wise);

(b) whether Government propose to maintain the accounts of the old arrears and the current dues separately with a view to liquidate the outstanding arrears;

(c) if so, the main feature of the proposal; and

(d) the steps taken to realize arrears and the results there?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):** (a) There was an increase in the amount of arrears over the past years, but a downward trend has started since July last year. The position of arrears as on 31st March, 1967 is not readily available, but a statement showing the position as on 1st January, 1967 is placed on the Table of the Sabha. [Placed in Library. See No. LT-724/67].

(b) The accounts are already maintained separately.

(c) and (d). Action has been taken to enforce the disconnection of defaulting subscribers. Other steps, such as, pursuing the defaulting subscribers; and recourse to legal action, are also being taken to secure early settlement.

#### Iron Ore Mines Labour Welfare Fund

\*637. **Shrimati Tarkeshwari Sinha:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Iron Ore Mines Labour Welfare Fund has not been used on any uniform basis in the country; and

(b) if so, the reasons therefor?

**The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):** (a) and (b). The expenditure in different

States varies. This is because of recommendations of Advisory Committees established in each State concerned and progress made in implementation of schemes in various areas. The funds allotted also depend upon production in each State

#### दिल्ली में भ्रूतनिक दण्डाधिकारी

- \*638. श्री मोहन स्वरूप :  
श्री विभूति मिश्र :  
श्री क० ना० तिवारी :  
श्री भणिभाई जे० पटेल :  
श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली में भ्रूतनिक दण्डाधिकारियों के पद तुरन्त समाप्त करने का निश्चय किया है ;

(ख) यदि हां, तो इसके फलस्वरूप ऐसे कितने दण्डाधिकारी प्रभावित होंगे; और

(ग) यह निर्णय कब लागू किया जायेगा ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

#### New Indian Institutes of Technology

- \*639. **Shri Vishambharan:**  
**Shri E. K. Nayanar:**  
**Shri P. Gopalan:**  
**Shrimati Suseela Gopalan:**  
**Shri C. K. Chakrapani:**  
**Shri A. Sreedharan:**  
**Shri Mangalathumadom:**  
**Shri K. Anirudhan:**  
**Shri P. C. Adichan:**

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to start any new Indian Institute of

Technology during the Fourth Plan period;

(b) if so, their number; and

(c) whether Government have under consideration the question of starting one Institute in Kerala State?

**The Minister of Education (Dr. Triguna Sen):** (a) No, Sir.

(b) and (c). Do not arise.

#### **Airlifting of Food to NEFA**

**\*640. Shri Ram Kishan Gupta:**  
**Shri P. K. Deo:**  
**Shri K. N. Tiwary:**  
**Shri Dhirendranath:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Committee appointed to inquire into the airlifting of food and other materials to NEFA has submitted its report; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Not yet, Sir.

(b) Does not arise.

#### **Special Audit Report on Orissa Transactions**

**\*641. Shri D. C. Sharma:**  
**Shri Kameshwar Singh:**  
**Shri A. Sreedharan:**  
**Shri S. M. Joshi:**  
**Shri P. M. Sayeed:**  
**Dr. Surya Prakash Puri:**  
**Shri Madhu Limaye:**  
**Shri Sequeira:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 157 on the 2nd November, 1966 and state:

(a) whether the special audit report on some transactions by the Orissa Government has since been considered by the Orissa Public Accounts Committee;

(b) if so, the details of their recommendations; and

(c) the action proposed to be taken in the matter?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) No Sir.

(b) and (c). Do not arise.

#### **Wage Board for Workers of Heavy Chemicals and Fertilisers Factories**

**\*642. Shri Mohammad Ismail:**  
**Shri Umanath:**  
**Shri Ganesh Ghosh:**  
**Shri Bhagban Das:**  
**Shri B. K. Modak:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of factories producing Heavy Chemicals during 1966;

(b) the total number of such factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(c) whether some factories are not covered by the Wage Board;

(d) if so, the reason therefor; and

(e) the steps Government propose to take to fix wages for the workers employed in concerns not covered by the Wage Board?

**The Minister of Labour and Rehabilitation (Shri Hathi):** (a) and (b). According to the information collected in 1965, 124 factories were manufacturing heavy chemicals and fertilizers. Of these, 88 were covered by the Wage Board.

(c) and (d). The Board has excluded 36 factories from its jurisdiction. The excluded factories are mostly captive units and some are either covered by other Wage Boards or are producing fine chemicals including photographic chemicals with which the Wage Board is not concerned.